

[Shri Hari Vishnu Kamath]

shall put the motion to the House. The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate three members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee, in the vacancies caused by the resignation of Shri Abid Ali, Shri M. N. Govindan Nair and Shri M. Govinda Reddy from the Committee and communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.57 hrs.

KERALA BUDGET, 1966-67 GENERAL DISCUSSION AND DEMANDS FOR GRANTS (Kerala)—
(Contd.).

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants in respect of the Budget (Kerala) for 1966-67. The Minister may reply to the debate.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): Mr. Speaker, Sir, it was very gratifying to note yesterday that for the most part the debate on the Kerala Appropriation Bill concentrated on the economic development and the well being of the State. It is very happy and satisfying to note that Members from all parts of India are equally and genuinely keen in the welfare of our countrymen from Kerala.

Sir, a number of points have been made. A number of suggestions as also some criticisms were also made; particularly, charges of neglect and discrimination were levelled against the Government. I would like to deal with those charges first. So

far as the question of neglect of the problems of Kerala is concerned, I want to emphasise and emphatically state that although some of the problems that have been mentioned are there, to say that they have been neglected from here is not true and it is unfair.

One of the points made by some hon. Members, both on this side as well as on the other side, was that the Plan programmes in Kerala have been less, the size of the Plan successively has been smaller for Kerala and that central assistance or the help that has been given from the Centre has been less for Kerala compared to the help given to other States and that in this matter Kerala has been discriminated against. The facts are entirely different. About the first point, I would say that it is the policy of the Government to help the weaker States, economically backward States. I do not want to call Kerala a backward State. Kerala is forward almost in everything except in economic means. I can say it is more an under-developed State. In this connection, I would like to say that it is not only their own resources that account for the increased or higher developmental growth but it is their own effort that counts. I want to distinguish resources from the effort. It is the organisational pattern, the political stability and various other factors that go into the development of a State. For example, take the case of Punjab. Although in the First, Second and Third Plans Punjab started in a very unfavourable situation, in a disadvantageous situation, they made the best out of them because of the vigour of the people.

Shri A. V. Raghavan (Badagara): It is nearer to Delhi. That is the reason.

Shri B. R. Bhagat: I am coming to that. The resources provided for Kerala compare favourably with the resources provided to other States.

The facts speak for themselves. I started saying that Members from both sides have made this charge. It will be my effort to show that there has been no discrimination.

Shri N. Sreekantan Nair (Quilon): Can you deny the fact?

Shri B. R. Bhagat: Let us see what has happened about Central assistance.

13 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

States like Kerala, Assam, Madhya Pradesh, Rajasthan and Jmmu and Kashmir have been provided with relatively larger share of Central assistance than other States. Taking Kerala alone, in the Third Plan, for an actual outlay of about Rs. 180 crores the Central assistance was Rs. 126 crores, that is, 70 per cent.

Shri A. V. Raghavan: In the First Plan?

Shri B. R. Bhagat: In the last five years.

Shri A. V. Raghavan: What about the First Plan?

Shri B. R. Bhagat: I am not on the First Plan at the moment.

Shri A. V. Raghavan: You cannot be.

Shri B. R. Bhagat: During the last five years Central assistance was Rs. 126 crores, that is, 70 per cent, while the all-India average was only 61.2 per cent. Let us look to the near future, why go to the distant past. Even if there has been some mistake in the First Plan, my point is that it has been corrected and more than corrected in the Third Plan and in the Fourth Plan we are following that policy of treating the economically underdeveloped States relatively better than other States. This year also, that is, in the first year of the Fourth Plan, the ratio of Central assistance to the Plan of Kerala is 70 per cent as against the

all India average which has gone down from 61 per cent to 54 per cent. It should be clear that increasingly higher share is being given to States like Kerala. In fact, States like Maharashtra or Bengal, which are more developed States and are relatively in a better position, have a complaint that at their cost we are transferring the resources to the other States. This may be true or not; that is a different matter. But the point is that the charge that we are discriminating against underdeveloped States like Kerala or others is not true. We are trying to do our best with the limited resources that we have to distribute them as judiciously and as best as we can to achieve the best growth rate that we can do.

As I said, I am one with hon. Members. Some of the problems that they have mentioned are not only the problems of Kerala. Whether it is unemployment or low standard of living or various other matters, they are national problems and let us put our resources to correct them and develop the country and Kerala, all together. But I would plead with hon. Members that there should not be any misgiving created that Kerala is being discriminated against.

Then, a point was made—the hon. Member is not here—and I was surprised while listening to him yesterday when he said that on the one hand Kerala was suffering for want of funds, the development rate was going down or has gone down and, on the other, there was surrender of funds. I was surprised because I knew—I have been keeping a watch over the progress in Kerala for a number of months—that actually there has been demand for more and more funds and not surrender of funds. When he said this I was surprised.

Shri Ravindra Varma (Thiruvella): I am sorry, Sir, I must interrupt the hon. Minister. I must request him

[Shri Ravindra Varma]

to look at the Appropriation Accounts again....

Shri B. R. Bhagat: That we will do later.

Shri Ravindra Varma:.....because what he says is in direct contradiction with the Appropriation Accounts which have been presented to the House.

Shri B. R. Bhagat: We will go into them on the proper occasion. I am not on the Appropriation Accounts now. Let me make my point clear.

Shri Ravindra Varma: It is not clear; therefore, it must be made clear how it can be, when the Auditor-General has presented the Appropriation Accounts....

Shri B. R. Bhagat: That may be on a different matter. What I am saying is that taking the last five years the actual performance in the States Third Plan would be of the order of Rs. 180 crores. The original Plan was for Rs. 170 crores and as a result of various changes which the House is aware of and at the demand of hon. Members last year, we went into this question. We sent out a team because there was demand for more funds and we provided more funds. The Plan was for Rs. 10 crores more than what was the actual Plan. So, to say that there has been a surrender of funds is not correct. There has been no surrender of funds; actually, the actual performance is more than the Plan provided for. In individual items the accounts may be revealing something and I can discuss it with Shri Varma.

Shri Maniyangadan (Kottayam): Not one or two per cent but up to ninety per cent there was surrender.

Shri B. R. Bhagat: Then, how has it gone up by Rs. 10 crores?

Shri Maniyangadan: You ask the State Government.

Shri B. R. Bhagat: For that we have to have detailed examination. We cannot waste the time of the House over that. Some committee can go into it or hon. Members can sit with us in the Consultative Committee and we can discuss it. There is an overall increase and there cannot be any surrender.

Shri Ravindra Varma: I am sorry I have to interrupt the Minister again. The hon. Minister is almost, palpably misleading the House when he suggests that, I said yesterday that the Appropriation Accounts submitted to the House....

Shri B. R. Bhagat: I am sorry, I am not referring to the hon. Member, Shri Varma. I think, the hon. Member is on a different point. I have no grouse against him. I said specifically that the hon. Member, Shri Singhvi, is not here who made the point that there was shortfall and surrender of funds and I said that when we have provided more funds—it is not the Plan allocation but the actual performance in the State's Third Plan—Rs. 10 crores more than originally provided for, how can there be a surrender? That is the point I am meeting. He is referring to some accounts. That may be true; I am not questioning it. We can sit together and discuss, but the mixing of the two is not correct. I am not referring to the hon. Member's point.

Then, some hon. Member mentioned that no new irrigation scheme was taken up in the Third Plan. Again, I am surprised to see how such a statement can be made. The fact is that six new projects were included in the State's Third Plan over and above the spill-over schemes of the Second Plan. The available resources were spread over all the schemes with the result that the benefits from them were delayed. Actually, in-

stead of six, if two, three or four schemes had been taken up, most of them or some of them would have fructified and the benefits would have come. But the fact is that six new schemes were undertaken and during the last two years determined efforts were made to complete the older projects and additional outlays were also sanctioned for them. As many as eight of them will be completed in all respects this year.

Another point that was made was that a new scheme, like the Kallada scheme, should be taken up. This is a new scheme.

Shri Maniyangadan: This was in the Third Plan.

Shri B. R. Bhagat: Yes.

Shri Ravindra Varma: How is it a new scheme then?

Shri Warior (Trichur): When they take it up, it becomes new; when Members take it up, it becomes old.

Shri B. R. Bhagat: Kallada scheme has not yet started though it was included in the Third Plan.

Shri Maniyangadan: Preliminary work.

Shri B. R. Bhagat: Final technical clearance has been given and the State Government would be starting work on the project this year itself. I think, that should satisfy the hon Members.

A point was made about another project, the Edamalayar Project. The Committee on Public Undertakings has also referred to this point and I shall certainly look into this matter.

Some hon. Members, including Shri Sreekantan Nair, said that urgent steps should be taken for increasing food production in the State. In this year's Plan we have taken note of this and we have provided new programmes and additional funds so that

the food production should increase. Already, a new high yielding variety of paddy has been included, firstly, on an experimental basis on 700 acres of private land. The produce from that has been very good and it is expected that this massive programme will be taken up this year which, I am sure, will lead to higher yield or production. There is a drive for introducing this in 5 lakh acres this year. If we are able to do that and achieve that higher yield, certainly that will mean a very large augmentation of food production in Kerala.

Shri Tyagi (Dehradun): All other States will envy Governor's rule; everybody would want Governor's rule.

Shri Hari Vishnu Kamath (Hoshangabad): President's rule.

Shri B. R. Bhagat: Then, my hon. friend, Shri Ravindra Varma referred to certain recommendations made by the Committee on Public Undertakings regarding the State Government Industries. I can assure him that Government would see to it that expeditious action is taken on the recommendations of the Committee.

A point was made by some hon. Members that communication in the State is inadequate and that the funds allotted are rather meagre. I wish to point out that substantial progress has been made in the State during the Third Five Year Plan. In the State sector, the actual outlay was Rs. 11.5 crores as against the Plan provision of Rs. 9 crores. In the Central sector, that is, National Highways, West Coast Roads, etc., there was an outlay of Rs. 3.5 crores during the Third Plan making a total of expenditure on Roads alone to Rs. 15 crores. The actual performance, the physical performance, in the Third Plan has been that 3,540 kilometres of road were laid in the State and as many as 111 major bridges were completed and opened to traffic. In fact, the State's average of surfaced roads

[Shri B. R. Bhagat]

to the total area is nearly thrice the all India average.

Shri N. Sreekantan Nair: What is the proportion to its population?

Shri B. R. Bhagat: The charge made is that roads are inadequate in Kerala. I am answering that. If you take the average of the country, the average of Kerala is thrice the all India average. I can concede that there should be more roads and more funds should be available. But to say that that we have not paid any attention to it is not correct. Of course, we have to provide for more and more roads and we should do more. There I agree. But I was going to give this figure only to illustrate that the charge made by some Members is not correct.

Shri N. Sreekantan Nair: May I request you to go into the Planning Committee's Report in which the question of roads is specifically dealt with at p. 41? There you will find that for a lakh of population, the figure is 61.8 whereas the all India average is 94.

Shri B. R. Bhagat: The point is this. To say that we have not paid any attention to communication is not correct. I agree that more communication should be provided. Kerala has special problem because of its topography and features. I agree that we must have more and more communications. I am only saying that we are aware of this and subject to our resources, we have not neglected it although more need to be done. That is the point.

Then, about tourism, Kerala is one of the most beautiful parts of the country. It offers vast resources for the development of tourism. I agree with the hon. Members that it has a variety, the vegetations, the beauty, the back-waters that provide beaches and the beach like Kovalam is one of the most beautiful beaches in the world. I have seen it myself.

Shri Hari Vishnu Kamath: Bihar is not so pretty?

Shri B. R. Bhagat: I confess Bihar is not so pretty. Kerala is much more. It offers vast resources for the development of tourism. Take a small country like Honk Kong. Its net earning from tourism is some-thing like Rs. 120 crores to Rs. 130 crores every year. They more than balance their budget. They have a budgetary deficit and they balance it. In a country like India, it offers so much and yet the tourist earning is only Rs. 22 crores a year. There is an enormous scope for development on the West Coast of Kerala and at other places. The Government is giving attention to it. We need to have more investment on things like hotels and various other things, providing all the facilities to attract tourists, to make them comfortable and all that. We have to do a lot. There are no two opinions on that.

Shri Hari Vishnu Kamath: To make them comfortable?

Shri B. R. Bhagat: Yes; otherwise, they will not come. We have to make them comfortable. The whole world does it. Unless you do it, you will not get them. That is why you are not getting them. What is the harm in it?

Shri Hari Vishnu Kamath: Agreed.

Shri B. R. Bhagat: About private forests, I think, I will draw their attention about this that early action has to be taken to ensure that these areas are utilised of the best interest of the State and the country.

A number of other local issues were referred in the various speeches of the hon. Members. For want of time and for want of information also—I cannot get it so quickly—I am not able to deal with them. But I can assure them that in respect of each of them, I will draw the attention of the State Government to take note of them.

Shri A. V. Raghavan: What about the regional disparity that is being indulged in? You have neglected the Malabar area.

Shri B. R. Bhagat: That we shall discuss when we discuss the Plan. That is a larger issue. If you want to take the time of the House, I can give my opinion.

Shri A. V. Raghavan: The regional disparity continues. What have you done to minimise that?

Shri B. R. Bhagat: We are trying..

Shri A. V. Raghavan: You are not trying; you are neglecting it even now under the President's rule.

Shri B. R. Bhagat: I think, the hon. Member's sentiment is carrying him...

Shri A. V. Raghavan: It is not a sentiment. Has he ever been to Balabar area?

Shri B. R. Bhagat: Similarly, about the power position in Kerala, particularly in the last two years, we have tried to see that the power position improves and as per physical achievements, it has done better than before. We have provided additional funds in the last two years so as to make an investment of Rs. 59 crores as against the Plan target of Rs. 43 crores. As much as 15.5 crores were given more so that the power requirements are met. The installed capacity in the last year of the Third Plan was 192.5 MW and it will increase to 546.5 MW.

Shri Ravindra Varma: What is the use of telling the House that it will increase to so much? What is the present position? We would like to know that.

Shri N. Sreekantam Nair: How many factories were running and how many more have been set up?

Shri B. R. Bhagat: It will increase to that by the end of this year. I am not talking of 10 years hence.

Shri P. Kunhan (Palghat): I want to know the position about last year. What was the position during the Third Plan period?

Shri B. R. Bhagat: I cannot go on answering like that.

So far as the question of the thermal plant is concerned, it is true that the State Government wanted to establish a 100 MW thermal plant. This question was gone into by a technical committee and they recommended that a 30 MW plant will be all right.

Shri N. Sreekantam Nair: What about the Public Undertakings Committee's recommendation on that?

Shri B. R. Bhagat: We have the opinion of one technical committee against another.

Shri Ravindra Varma: Will the Minister tell the House what is the present deficit? Is it 30 MW or more? If it is more, is the installation of a 30 MW plant sufficient?

Shri B. R. Bhagat: We are not going on the question of deficit. That is not the point. When we have the regional grids that we are putting up, the whole power programme on national scale, the expectation is that the deficit in one State will be met over by another.

Shri Warrior: If the grids are coming up, why not have a 100 MW plant?

Shri B. R. Bhagat: I do not want these interruptions. It is better I sit down if the Members do not want me to reply.

Shri Warrior: We should have some justification for that. There must be some logic in what the hon. Minister says.

Shri B. R. Bhagat: He may not agree with the logic. I am giving the logic which, I think, is strong enough.

The point is that it is not the deficit in power of a particular area but,

[Shri B. R. Bhagat]

as I said, it has got to be met in all areas of that State. For this purpose, a thermal plant was felt as a necessity. This was felt necessary in order to stabilise the power. Thermal power plant is not only a necessity in Kerala but also in Madras and other States because of paucity of rainfall and lack of storage capacity of water. Because of this, there is a great variation in the power load. In order to stabilise that, a thermal plant was considered necessary. From that point of view, this matter was looked into by a Technical Committee. This Committee considered it necessary to establish a 30 M.W. Thermal Plant as that will meet the situation of variations in load factor at the moment. If it is found necessary to have another unit of 30 M.W. or to make this 30 M.W. to 100 or 200 that would be looked into.

Then I come to the last point about the pay revision and threatened N.G.O strike. The point made here is that we have not accepted the recommendations of the Pay Commission which has gone into the question in great detail. The real fact is that very few changes were made by Government in the recommendations of the Commission and the changes made were all in the interests of low-paid employees and in the nature of reducing the benefits in the higher scales. (Interruptions).

Shri A. V. Raghavan: I dispute this.

Shri B. R. Bhagat: As far as higher grades of pay are concerned, the recommendation was that the dearness allowance upto an income limit of Rs. 1,200 per month, should be brought down to Rs. 1,000 per month. There is another recommendation of the Commission. The highest scale of pay for a State Government employee was Rs. 1,500—1,800. This was reduced by the Government to Rs. 1,300—1,700.

Coming to the lowest levels, while the scales of pay recommended by

the Commission were Rs. 60—70 and 65—75, the Government revised them to Rs. 60—75 and 65—80 respectively. Similarly, the Government have also introduced an intermediate higher scale for the headmasters of primary schools. For this, there was a demand of Rs. 125—175. These were the amendments suggested by Government to the pay-scales. Now the demand of the N.G.Os. comes to so much that it is beyond the Government to bear that. The total cost of revision undertaken comes to Rs. 12.5 crores per annum; there is already a pressure on the exchequer of Kerala Government. On the top of it, these amendments have been made. The concessions offered would cost Rs. 75 lakhs more every year. If we accept the demands of the N.G.Os. as made at the moment, that would cost the exchequer Rs. 5 to 6 crores per annum. The State Government is not able to bear this. The only policy declaration that was made was that the pay-scales would be something similar to those obtaining in Madras State. This has been brought into effect. Therefore, on this ground also, I think that there is not a strong case for meeting the demands of the N.G.Os.

With these words, I commend these demands for consideration of the House.

Shri A. V. Raghavan: With your permission, Sir, I would like to ask the hon. Minister as to what steps have been taken by Government to implement the Land Reforms—his favourite subject?

Shri B. R. Bhagat: I may inform the hon. Members that I do not have all the information about it with me at the moment.

Mr. Deputy-Speaker: I shall now put all the Cut Motions together to the vote of the House.

All the Cut Motions were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, out of the Consolidated Fund of the State of Kerala, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1967, in respect of the following Demands entered in the second column thereof:

Demand Nos. I to XXXIV, XXXVI to XLI, XLIII to XLIX, LI to LIII and LV."

Motion was adopted.

[The motions for Demands for Grants which were adopted by the Lok Sabha, are reproduced below—Ed.]

DEMAND NO. I—AGRICULTURAL INCOME TAX AND SALES TAX

"That a sum not exceeding Rs. 43,60,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of agricultural Income Tax and Sales Tax."

DEMAND NO. II—LAND REVENUE

"That a sum not exceeding Rs. 1,81,06,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of Land Revenue."

DEMAND NO. III—EXCISE

"That a sum not exceeding Rs. 29,94,600 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come

in course of payment during the year ending on the 31st day of March, 1967, in respect of Excise."

DEMAND NO. IV—TAXES ON VEHICLES

"That a sum not exceeding Rs. 9,75,900 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of Taxes on Vehicles."

DEMAND NO. V—STAMPS

"That a sum not exceeding Rs. 13,96,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of Stamps."

DEMAND NO. VI—REGISTRATION FEES

"That a sum not exceeding Rs. 38,56,100 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of Registration Fees."

DEMAND NO. VII—STATE LEGISLATURE

"That a sum not exceeding Rs. 8,11,200 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of State Legislature."

DEMAND NO. VIII—ELECTIONS.

"That a sum not exceeding Rs. 17,41,700 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March 1967, in respect of Elections."

DEMAND NO. IX—HEADS OF STATES, MINISTERS AND HEADQUARTERS STAFF

"That a sum not exceeding Rs. 74,48,300 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of Heads of States, Ministers and Headquarters Staff."

DEMAND NO. X—DISTRICT ADMINISTRATION AND MISCELLANEOUS

"That a sum not exceeding Rs. 92,98,900 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of District Administration and Miscellaneous."

DEMAND NO. XI—ADMINISTRATION OF JUSTICE

"That a sum not exceeding Rs. 1,02,07,000 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Administration of Justice'."

DEMAND NO. XII—JAILS

"That a sum not exceeding Rs. 49,43,700/- be granted to the President, out of the Consolidated

Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March 1967, in respect of 'Jails'."

DEMAND NO. XIII—POLICE

"That a sum not exceeding Rs. 4,46,41,200/- be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Police'."

DEMAND NO. XIV—STATE INSURANCE AND MISCELLANEOUS

"That a sum not exceeding Rs. 17,52,800 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'State Insurance and Miscellaneous'."

DEMAND NO. XV—SCIENTIFIC DEPARTMENTS

"That a sum not exceeding Rs. 9,16,000/- be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Scientific Department'."

DEMAND NO. XVI—UNIVERSITY EDUCATION.

"That a sum not exceeding Rs. 1,77,63,700/- be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'University Education'."

DEMAND NO. XVII—GENERAL EDUCATION

"That a sum not exceeding Rs. 25,13,72,700/- be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'General Education'."

DEMAND NO. XVIII—TECHNICAL EDUCATION

"That a sum not exceeding Rs. 1,35,08,900/- be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Technical Education.' "

DEMAND NO. XIX—MEDICAL

"That a sum not exceeding Rs. 5,95,68,800/- be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Medical.'"

DEMAND NO. XX—PUBLIC HEALTH

"That a sum not exceeding Rs. 2,27,57,200/- be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Public Health.' "

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DEMAND NO. XXI—PUBLIC HEALTH ENGINEERING

"That a sum not exceeding Rs. 1,49,76,700 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Public Health Engineering.'"

DEMAND NO. XXII—AGRICULTURE

"That a sum not exceeding Rs. 3,42,35,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Agriculture.'"

DEMAND NO. XXIII—FISHERIES

"That a sum not exceeding Rs. 77, 82,000 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Fisheries.'"

DEMAND NO. XXIV—RURAL DEVELOPMENT

"That a sum not exceeding Rs. 47,70,700 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Rural Development.'"

DEMAND NO. XXV—ANIMAL HUSBANDRY

"That a sum not exceeding Rs. 97,14,800 be granted to the Presi-

dent, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Animal Husbandry'."

DEMAND No. XXVI—Co-OPERATION

"That a sum not exceeding Rs. 57,27,900 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Co-operation'."

DEMAND No. XXVII—INDUSTRIES

"That a sum not exceeding Rs. 95,97,800 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Industries'."

DEMAND No. XXVIII—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND LOCAL DEVELOPMENT WORKS

"That a sum not exceeding Rs. 2,47,59,200 be granted to the President out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Community Development Projects, National Extension Service and Local Development Works'."

DEMAND No. XXIX—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 73,67,100 be granted to the President, out of the Consolidated

Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Labour and Employment'."

DEMAND No. XXX—HARIJAN WELFARE

"That a sum not exceeding Rs. 1,64,83,700 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Harijan Welfare'."

DEMAND No. XXXI—STATISTICS AND MISCELLANEOUS

"That a sum not exceeding Rs. 51,47,700 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Statistics and Miscellaneous'."

DEMAND No. XXXII—IRRIGATION

"That a sum not exceeding Rs. 3, 13,02,000 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Irrigation'."

DEMAND No. XXXIII—PUBLIC WORKS

"That a sum not exceeding Rs. 8,66,52,700 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Public Works'."

DEMAND No. XXXIV—PORTS

"That a sum not exceeding Rs. 14,67,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Ports'."

DEMAND No. XXXVI—FAMINE

"That a sum not exceeding Rs. 14,02,800 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Famine'."

DEMAND No. XXXVII—PENSIONS

"That a sum not exceeding Rs. 2,81,26,400 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Pensions'."

DEMAND No. XXXVIII—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 66,74,300 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Stationery and Printing'."

DEMAND No. XXXIX—FOREST

"That a sum not exceeding Rs. 1,35,98,800 be granted to the President, out of the Consolidated Fund of the State of Kerala to

complete the sum necessary, to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Forest'."

DEMAND No. XL—MISCELLANEOUS

"That a sum not exceeding Rs. 83,75,200 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Miscellaneous'."

DEMAND No. XLI—MISCELLANEOUS COMPENSATION AND ASSIGNMENTS

"That a sum not exceeding Rs. 17,76,800 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Miscellaneous Compensation and Assignments'."

DEMAND No. XLIII—CAPITAL OUTLAY ON PUBLIC HEALTH

"That a sum not exceeding Rs. 99,48,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of Capital Outlay on 'Public Health'."

DEMAND No. XLIV—CAPITAL OUTLAY ON AGRICULTURAL IMPROVEMENT

"That a sum not exceeding Rs. 16,99,100 be granted to the President, out of the Consolidated Fund of the State of Kerala to

complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Capital Outlay on Agricultural Improvement'."

DEMAND No. XLV—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT

"That a sum not exceeding Rs. 3,08,90,400 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Capital Outlay on Industrial and Economic Development'."

DEMAND No. XLVI—CAPITAL OUTLAY ON IRRIGATION

"That a sum not exceeding Rs. 3,48,79,100 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day March, 1967, in respect of 'Capital Outlay on Irrigation'."

DEMAND No. XLVII—CAPITAL OUTLAY ON PUBLIC WORKS

"That a sum not exceeding Rs. 4,75,54,000 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Capital Outlay on Public Works'."

DEMAND No. XLVIII—CAPITAL OUTLAY ON OTHER WORKS

"That a sum not exceeding Rs. 20,34,000 be granted to the

President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day March, 1967, in respect of 'Capital Outlay on Other Works'."

DEMAND No. XLIX—CAPITAL OUTLAY ON PORTS

"That a sum not exceeding Rs. 72,61,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Capital Outlay on Ports'."

DEMAND No. LI—CAPITAL OUTLAY ON FORESTS

"That a sum not exceeding Rs. 80,40,000 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Capital Outlay on Forest'."

DEMAND No. LII—COMMUTED VALUE OF PENSIONS

"That a sum not exceeding Rs. 2,97,500 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Commutated Value of Pensions'."

DEMAND No. LIII—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING

"That a sum not exceeding Rs. 5,07,89,500 be granted to the

President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Capital Outlay on Scheme of Government Trading'."

DEMAND NO. LV—LOANS AND ADVANCES BY THE GOVERNMENT

"That a sum not exceeding Rs. 18,49,43,900 be granted to the President, out of the Consolidated Fund of the State of Kerala to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1967, in respect of 'Loans and Advances by the Government'."

13.25 hrs.

KERALA APPROPRIATION
(No. 2) BILL* 1966

The Minister of State in the Ministry of Finance (Shri Bhagat): On behalf of Shri Sachindra Chaudhuri, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67."

The motion was adopted.

Shri Bhagat: I introduce† the Bill. I beg to move:†

"That the Bill to authorise payment and appropriation of certain

sums from and out of the Consolidated Fund of the State of Kerala for the services of the Financial year 1966-67, be taken into consideration."

Mr. Deputy Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of the Financial year 1966-67, be taken into consideration".

The motion was adopted.

Mr. Deputy-Speaker: Now, we shall take up clause by clause consideration. The question is:

"That clauses 1 to 3, the Schedule, Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, Enacting Formula and the Title were added to the Bill.

Shri Bhagat: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

13.27 hrs.

PRODUCE CESS BILL

Mr. Deputy-Speaker: Now we shall take up Produce Cess Bill.

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I beg to move:†

"That the Bill to provide for the imposition of cess on certain produce for the improvement and development of the methods of cultivation and marketing of such produce and for matters connected therewith, be taken into consideration."

*Published in Gazette of India Extraordinary Part II, section 2, dated the 11-5-1966.

†Introduced/moved with the recommendation of the President.

‡Moved with the recommendation of the President.